CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. RA/40/96 in CA/41/96 in OA/213/92
T.A.NO.

DATE OF DECISION 17.2.97

XR.N.Jalgaonkar _____ Petitioner

Mr.P.H.Pathak _____ Advocate for the Petitioner [s]

Versus

Advisor (Hunam & Resources Dept)
_____ Respondent

Mr.Akil Kureshi _____ Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. K.Ramamoorthy : Member(A)

The Hon'ble Mr. T.N. Bhat : Member(J)

JUDGMENT

1, Whether Reporters of Local papers may be allowed to see the Judgment ?

2, To be referred to the Reporter or not ?

ε, Whether their Lerdships wish to see the fair copy of the Judgment ?

4, Whether it needs to be circulated to other Benches of the Tribunal ?

R.N.Jalgaonkar

21,Atesh Society,
Nr.Utasut Nagar,
Vastrapur Railway Crossing,
Vejalpur,
Ahmedabad.   Applicant

Advocate   Mr.P.H.Pathak

versus

1. Advisor(Human Resources Dept.),
   or his successor in office
   Ministry of Communications,
   Dept.of Telecommunications,
   New Delhi.

2. Mr.K.R.Gupta,
   Sr.General Manager(Admn),
   or his successor in office,
   Ahmedabad Telecom Dist.
   Ramnivas Building,
   Khappur,
   Ahmedabad.

3. Mr.Tyagi,
   Dy.General Manager(Admn),
   or his successor in office
   Ahmedabad Telecom Dist.,
   Ahmedabad.   Respondents

Advocate   Mr.Akil Kureshi

(DECISION BY CIRCULATION)

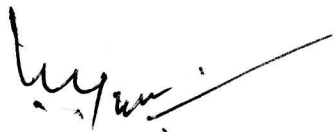ORDER

R.A.40/96 in

C.A.41/96 in

O.A.213/92   Date: 17-2-1997

Per Hon'ble Mr.T.N.Bhat   Member (J)

        In this R.A., the Review Applicant(App.
                        the
in this O.A.) has sought relief to delete para 4 of the

                                                            3..

judgment order dated 19-8-1996.

2.   Heard the learned counsel for the Review
Applicant. We find merit in his contention that the
aforesaid para was unnecessary. Since the   respondents
had sought time to make fresh calculation and pay to
the applicant in accordance with the Rules, there was
no question of refunding any excess payment made to
the applicant according to the said calculation.

3.   Accordingly, the Review Application is allowed
and para 4 of the judgment order dated 19-8-1996 is
hereby deleted.

(T.N.BHAT)

Member (J)

(K.RAMAMOORTHY)

Member (A)

npm/ssh